

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 110
(IB)-1367(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd. Petitioner
Vs.	
C & C Construction Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016
Order delivered on 26.10.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant	Mr. Dhruv Gupta, Adv. for IA-3118 & 3911/2020 Mr. Samdarshi Sanjay, Adv. for IA-3952 & 3900/2020
For the respondent	Mr. Pulkit Deora & Ms. Navya Khillon, Advs. for RP Ms. Vasudha Sharma, Mr. Amrutanshu Dash, Advs. for CA-2179 & 2012/2019 Ms. Neelambika Singh, Adv.

ORDER

On hearing IA-3805/2020, it appears that the CoC is in a position to take a call over the resolution plan, provided exclusion and extension is granted as sought in the application, in view thereof, the exclusion and the extension sought for, is hereby granted.

Accordingly, the application is hereby allowed.


IA-4558/2020:-

The Respondents side are directed to file their replies before next date of hearing.

List the matter on **27.11.2020**.

IA-3118/2020 & 3911/2020:-

The applicant counsel having not pressed these applications, they are hereby **dismissed as withdrawn**.



IA-3952/2020:-

The Respondents side are directed to file their replies before next date of hearing.

List the matter on **27.11.2020**.

— Sd —

**(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT**

— Sd —

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

26.10.2020
Aarti Makker